GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1295
ANSWERED ON:13.08.2013
CRIME AGAINST SCS STS
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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of crime/atrocities against men, women and children belonging to the SC/ST community are on the rise in the country:
- (b) if so, the details thereof and the total number of such cases reported, cases solved/unsolved, accused arrested and the action taken against the guilty, separately during each of the last three years and the current year, crime, gender and State/UT-wise;
- (c) whether the Government and the National Human Rights Commission (NHRC) have received complaints with regard to non-registration of FIR belonging to the SC/ST category by police personnel;
- (d) if so, the details thereof and the total number of such cases received by the Government and the NHRC separately and the action taken against the guilty police personnel during each of the last three years and the current year, State/UT-wise; and
- (e) the effective measures taken/proposed to be taken by the Government to check such cases along with the advisories issued to the States and Police Departments to improve the conviction rate and ensure registration of all cases related to the SCs/STs community?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N.SINGH)

(a) & (b): As per information provided by the National Crime Records Bureau (NCRB), separate data on crimes committed on men, women and children belonging to SC/ST community are not maintained centrally. However, a total of 654, 772 and 729 rape cases were registered under crime against ST women and a total of 5,885, 5,756 and 5,922 cases reported under crime against ST during 2010, 2011 and 2012 respectively. Similarly, a total of 1,349, 1,557 and 1,576 rape cases were registered under crime against SC women and a total of 32,712, 33,719 and 33,655 cases reported under crime against SC during 2010, 2011 and 2012 respectively.

The State/UT wise number of cases registered, cases chargesheeted, cases convicted, persons arrested, persons chargesheeted and persons convicted under crimes against SCs and STs are given in MHA website (http://mha.nic.in/pdfs/DataOnCrime SCST 120813.pdf). National Crimes Records Bureau (NCRB) does not maintain information on unsolved cases.

(c) to (e): As per information provided by the National Human Rights Commission (NHRC), the data for last three years regarding cases registered under SC/ST category, action taken in these cases and cases registered under failure in taking lawful action (police) where victim is a SC/ST are given in MHA website (http://mha.nic.in/pdfs/NHRC-120813.pdf)

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against SC/ST lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against SC/ST. Ministry of Home Affairs has sent a detailed advisory dated 01st April, 2010 on crimes against SC/ST to all State / UTs.

The advisory on SC/ST has enumerated various steps, viz; vigorous and conscientious enforcement of the statutory provisions and the existing legislations; sensitizing the law enforcement machinery towards crimes against SCs/STs by way of well-structured training programmes, conferences and seminars etc.; improving general awareness about legislations and crimes against SCs/STs, develop a community monitoring system to check cases of violence, abuse and exploitation; no delay in the registration of FIR in cases of crimes against SCs/STs; identification of for the economic and social atrocity-prone areas for taking preventive measures; adequate measures rehabilitation of the victims of atrocities etc.

Ministry of Home Affairs in consultation with the Ministry of Social Justice and Empowerment had convened a meeting the discuss on effective implementation of SC/ST PoA Act 1989 on 17th April, 2011 at New Delhi wherein the various aspects of effective implementation of legislations concerning SC/ST were discussed.